## IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

O.A. No. 165 of 1993.

DATE OF DECISION 18/06/1993.

Shri D.B.Bhatt and others	Petitioner	
Shri P.K.Handa	Advocate for the Petitioner(s)	
Versus		
Union of India and others	Respondent	
	Advocate for the Respondent(s)	

CORAM:

The Hon'ble Mr. N.B.Patel

: Vice Chairman

The Hon'ble Mr. v. Radhakrishnan

- : Member (A)
- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

No,

- 1. D.B.Bhatt
- 2. H.R. Maheshwari,
- 3. M.M.Parmar,
- 4. Y.R.Singh,
- 5. J.V.Bhagat
- 6. R.S.Chavda
- 7. D.B.Shingare
- 8. V.M.Pandya
- 9. N.K.Chavda

....Applicants

All applicants working as Goods Guards, Baroda Division, C/o, Shri M.M.Parmar, Navayard,

#### Vadodara-390 002

Advocate

Shri P.K.Handa.

versus

- 1. Union of India,
  Ministry of Railways,
  Owining and represented by
  General Manager, Western Rly.,
  Churchgate, Bombay-400 020.
- 2. Divisional Railway Manager, Vadodara Division, Western Rly., Pratapnagar, Vadodara-390 004
- 3. Sr.Divisional Operating Supdt., Cpo, D R M Office, Western Railway, Pratapnagar, Vadodara-390 004

.... Respondents.

#### ORAL ORDER

0.A./165/93

Date :18/6/1993

Per : Hon'ble Shri N.B.Patel, Vice Chairman

The applicants have made a representation dated 1st March, 1993 to the respondent

for the redressal of their grievance made in this application. The said representation is still not decided by the respondent no.2. The respondent no.2, or any authority who may be competent to decide the representation, is directed to consider and take decision on the said representation dated 1st March, 1993 within date of a period of 3 months of the receipt of a copy of this order and to communicate the decision of the representation to the representationists within a period of 10 days after taking the decision. The respondents are further directed that if any promotions are given till 2 3 weeks after communication of the decision to the representationist such promotion may be given specifically on condition that they will be subject to the claim advanced by the applicants in their representation and the present application.

In view of these directions, Mr.P.K.Handa withdraws the application with permission to file a fresh application in the event of the applicants or any of them are not satisfied with the decision of the representation. The application stands stands disposed of as withdrawn. No order as to costs.

( V.Radhakrishnan )

Member(A)

( N.B.Patel )
Vice Chairman

AIT

#### AHMEDABAD BENCH

Application No. OB/165/93 of 19

Transfer Application No. Old w.Pett.No

#### CERTIFICATE

Certified that no further action is required tobe taken and the case is fit for consignment to the Record Room (Decided).

Dated: 22/07/93.

Countersigned : R.S. Christian.

Signature of the Dealing Assistant.

Section officer/Court officer.

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD BENCH

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